



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Acquittal Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 03 October of 2019

SRO 560 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri. Gh Mohu-ud-Din Dar Advocate as Special Public Prosecutor to conduct the case titled State vs Sameer Ahmad Sheikh and Ors involving offences punishable under section 302,392,201,34 RPC FIR No. 72/2011 P/S Pulwama, before the court of Principal District and Sessions Judge, Pulwama.

By Order of the Government of Jammu and Kashmir.

Sd/-
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No LD(ACQ)2019/84-Pulwama

Dated :- 03 - 10 - 2019

Copy to the :-

01. Principal Secretary to Government, Home Department.
02. Registrar General, Hon'ble High Court of J&K, Srinagar.
03. Director General of Police, J&K, Srinagar.
04. District and Sessions Judge, Pulwama.
05. Director Prosecution, J&K, Srinagar.
06. Director Litigation, Srinagar.
07. Shri Gh.Mohi-ud-Din Dar Advocate for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
08. PP Pulwama, for information and necessary action.
09. General Manager, Government Press Srinagar for publication in the Government Gazette.
10. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

(Waseem Ahmad Lone)
Assistant Legal Remembrancer,
Department of Law, Justice & Parliamentary Affairs.